

## Annexure-A

### CHAPTER-IV LEGAL AID.

**15. Criteria for giving legal services.**—Every person who has to file or defend a case shall be entitled to legal services if that person is :—

- (a) a member of a Scheduled Caste or Scheduled Tribes;
- (b) a victim of trafficking in human beings or beggar as referred to in Article 23 of the Constitutions;
- (c) a women or a child;
- (d) a mentally ill or otherwise disabled person;
- (e) a person under circumstances of undeserved want such as being a victim of a mass disaster, ethnic violence, caste atrocity, flood, drought, earthquake or industrial disaster; or
- (f) an industrial workman; or
- (g) in custody, including custody in a protective home within the meaning of clause (g) of section 2 of the Immoral Traffic (Prevention) Act, 1956, or in a juvenile home within the meaning of clause (j) of section 2 of the Juvenile Justice Act, 1986 or in a psychiatric nursing home within the meaning of clause (g), of section 2 of the Mental Health Act, 1987; or
- (gg) Transgender people and Senior citizens who attain the age of 60 years and above whose annual income is less than two lakh rupees per annum.
- (h) in receipt of annual income less than rupees one lakh or other higher amount as may be fixed under rule 17 of the Himachal Pradesh Legal Services Authority Rules, 1995;

Provided that the Legal Services Committee or authority may grant legal aid—

- (i) In a case of great public importance; or
- (ii) In a test case, the decision of which is likely to affect cases of numerous other persons belonging to the weaker sections of the community; or
- (iii) In any case, which for reasons to be recorded in writing, is considered by the Chairman to be deserving of legal aid even where the means test is not satisfied.

**16. Modes of legal aid.**—Legal aid may be given in all or any one or more of the following modes, namely :

- (a) Payment of court-fees, process fees and all other charges payable or incurred in connection with any legal proceedings;
- (b) Representation by a legal practitioner in legal proceedings;
- (c) Obtaining and supply of certified copies of orders and other documents in legal proceedings;
- (d) preparation of appeal, paper book including printing and translation of documents, in legal proceedings;



# विधिक सेवा



सत्यमेव जयते

## विधिक सेवा प्राधिकरण आपके कानूनी अधिकारों के संरक्षण के लिए सदैव प्रतिबद्ध है।

### विधिक सेवा प्राधिकरण के उद्देश्य:

- 1) निःशुल्क कानूनी सहायता प्रदान करना
- 2) कानूनी साक्षरता फैलाना
- 3) लोक अदालतों का आयोजन करना
- 4) विवाद निपटारे के लिए वैकल्पिक समाधानों को प्रोत्साहन देना
- 5) अपराध पीड़ित व्यक्तियों को मुआवजा देना

### निःशुल्क कानूनी सेवाएं प्राप्त करने के लिए निम्न व्यक्ति पात्र हैं:

- 1) महिला और बच्चे
- 2) अनुसूचित जाति/जनजाति के सदस्य
- 3) औद्योगिक कामगार
- 4) बड़े पैमाने पर प्राकृतिक/औद्योगिक आपदा, जातीय हिंसा, बाढ़, सूखा, भूकंप से पीड़ित
- 5) विकलांग व्यक्ति
- 6) हिरासत में व्यक्ति
- 7) वे व्यक्ति जिनकी वार्षिक आय 1 लाख रुपये से कम है या जो आय सीमा केन्द्र/राज्य सरकार अधिसूचित करती है
- 8) मानव तस्करी या बेगार से पीड़ित

निःशुल्क कानूनी सेवा सभी दीवानी, फौजदारी, राजस्व व प्रशासनिक मुकदमों के लिए दी जाती है।

निःशुल्क कानूनी सेवाएं प्रदान करने के लिए निम्नलिखित विधिक सेवाएं संस्थाएं हैं:

- 1) राष्ट्रीय स्तर पर : राष्ट्रीय विधिक सेवा प्राधिकरण
- 2) राज्य स्तर पर : राज्य विधिक सेवा प्राधिकरण
- 3) जिला स्तर पर : जिला विधिक सेवा प्राधिकरण
- 4) उप मंडल/तालुका : उप मंडल/तालुका विधिक सेवा समिति स्तर पर
- 5) उच्च न्यायालय : उच्च न्यायालय विधिक सेवा समिति स्तर पर
- 6) उच्चतम न्यायालय: सर्वोच्च न्यायालय विधिक सेवा समिति स्तर पर

निःशुल्क कानूनी सेवाएं प्राप्त करने के लिए आप अपने निकटतम विधिक सेवा संस्था, फ्रंट ऑफिस (जिला न्यायालय परिसर/वैकल्पिक विवाद समाधान केन्द्र में), लीगल सर्विसिस क्लीनिक अथवा

Nalsa online portal <http://www.nalsa.gov.in/slams> या टोल फ्री नम्बर 15100 पर सम्पर्क कर सकते हैं।

National Legal Services Authority (NALSA)

राष्ट्रीय विधिक सेवा प्राधिकरण (नालसा)

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